

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No. 76997 of 2017**

(Arising out of Order-in-Appeal No.72/HWH/ST/2017-18 dated 30.08.2017 passed by Commissioner of CGST & Central Excise, Kolkata)

**CRM Steels Pvt. Ltd.**

Maity Para, Delhi Road, Dankuni, Hooghly,  
West Bengal.

**Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Howrah  
Commissionerate**

M.S.Building, 15/1, Strand Road, Kolkata-700001.

**Respondent**

**APPEARANCE :**

Shri Subhamay Mitra, Advocate for the Appellant

Shri D.Sue, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.R.MURALIDHAR, MEMBER (JUDICIAL)**

**HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO...77420/2025..**

DATE OF HEARING : 12.09.2025

DATE OF DECISION : 12.09.2025

**Per R.Muralidhar :**

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(R.Muralidhar)  
Member (Judicial)**

**(K.Anpazhakan)  
Member (Technical)**

RG